

(d) and (e) Indian Computer Emergency Response Team (ICERT), National Critical Information Infrastructure Protection Centre (NCIIPC) and other Intelligence Agencies issue alerts/advisories regarding latest cyber threats and counter measures on regular basis.

Innocent Muslims languishing in jails

683. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of innocent Muslims languishing in various jails of the country in the last three years; and

(b) the mechanism being worked out to avoid harassment of Muslims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Only convicts, undertrials and detenues are lodged in jails. The National Crime Records Bureau data shows that 81,306 Muslims inmates were lodged in jails at the end of 2015.

(b) In view of (a) above, does not arise.

Bills from Maharashtra pending for approval

684. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received several Legislative Bills from the State Government of Maharashtra for approval; and

(b) if so, the details thereof and the present status of the Bills along with the time by which the pending Bills are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Yes, Sir.

(b) Details of the status of Legislative Bills as received from the State Government of Maharashtra for approval are given in the Statement (*See* below).

The State Legislations are examined in consultation with the Central Ministries/ Departments concerned from three angles *viz*;

- (i) Repugnancy with Central Laws;
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional Validity.

Whenever necessary, the State Government is advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Government and Ministries/Departments of the Government of India with a view to arrive at the final decision. As the Ministry has to depend upon the comments/clarifications of various Ministries/Departments and the State Government on the provisions of the Bills, it is difficult to fix a time-frame for its approval.

Statement

Details of the status of Legislative Bills received from the Government of Maharashtra for approval

Sl. No.	Name of the State	Name of the Legislation received	Received in year
1.	Maharashtra	The Maharashtra Acupuncture System of Therapy Bill, 2015.	2016
2.	Maharashtra	The Maharashtra Yoga and Naturopathy Bill, 2016.	2016
3.	Maharashtra	The Maharashtra Protection of People from Social Boycott (Prevention, Prohibition and Redressal) Bill, 2016.	2016
4.	Maharashtra	The Maharashtra Pulses Price (Regulation of Price and Control) Bill, 2016.	2016

Full body truck scanners

685. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is an inordinate delay in installation of Full Body Truck Scanners (FBTS) at the vulnerable points along the Indo-Pak Border, Indo-Bangladesh Border and Indo-Nepal Border considering the importance of these borders as entry and exist points of terror groups in and out of the country;

(b) if so, the reasons therefor; and

(c) the steps Government proposes to take to expedite installation of FBTS?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (c) No, Sir. The Government is procuring five numbers of Full Body Truck Scanners (FBTS) for location at Attari (Indo-Pak Border), Petrapole (Indo-Bangladesh Border), Raxual (Indo-Nepal Border), Poonch-Chakkandabagh (Indo-